

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

FOURTEENTH REPORT

(Presented on 3.3.2011)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fourteenth Report.

2. The Committee met on 1 March, 2011 for –
 - I. Examination of two Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.
 - II. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to two Resolutions given notices of by Shri Mahendra Kumar Roy and Shrimati Rama Devi, M.Ps.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following two Constitution (Amendment) Bills:-
 - (1) The Constitution (Amendment) Bill, 2011
(Amendment of articles 124 and 216)
by Shri Arjun Meghwal, M.P.

The Bill seeks to amend articles 124 and 216 of the Constitution with a view to provide that one-third of the total number of judges in Supreme Court and in High Courts shall be appointed from amongst the persons belonging to the Scheduled Castes and the Scheduled Tribes.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2011
(Amendment of article 330, etc.)
by Shri Arjun Meghwal, M.P.

The Bill seeks to amend the Constitution with a view to provide for reservation of seats in the Council of States and in the Legislative Councils of States for persons belonging to the Scheduled Castes and the Scheduled Tribes.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to two resolutions as follows :-
- (i) Resolution by Shri Mahendra Kumar Roy regarding steps to control the rise in prices of essential commodities.. - 2 hours
 - (ii) Resolution by Shrimati Rama Devi regarding steps to root out corruption from the country. - 2 hours

Recommendations

5. The Committee recommend that-
- (i) Shri Arjun Meghwal be permitted to move for leave to introduce his Constitution (Amendment) Bills specified in paragraph 3 above; and
 - (ii) the allocation of time to two resolutions as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

1 March, 2011

10 Phalguna, 1932 (Saka)

KARIYA MUNDA

Chairman,

*Committee on Private Members'
Bills and Resolutions.*